

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)290(PB)/2017**

**IN THE MATTER OF:**

M/s. Lakra Fabrics Pvt. Ltd.  
With Lakra Industries Ltd.

.... Applicant/petitioner

**Order under Section 230-232 of the Companies Act**

**Order delivered on 09.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/Petitioner :

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

For RD(NR) Delhi/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor


**ORDER**


Even on the second call, no one has put in appearance on behalf of the applicant.

In the interest of justice, hearing is deferred.

Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department and learned Counsel for the OL have stated that even a copy of the petition has not been served. Let them obtain a copy from the petitioner counsel by contacting him.

List on 12<sup>th</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**